



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Dec/202425/15

DATED: 23/12/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Dec/202425/15 dated 23/12/2024 of Norms Committee - II for the year 2024-25 was held on 23/12/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	SPECTRUM TOOL ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004284AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	JSK INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004572AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
I. A.A.No. 0310800990 dated 14.12.2015 (Amendment Sheet No. 1 dated 02.01.2017) II. A.A.No. 0310804379 dated 03.05.2016 (Amendment Sheet No. 1 dated 10.01.2017) III. A.A.No. 0310804427 dated 05.05.2016 (Amendment Sheet No. 1 dated 10.01.2017) IV. A.A.No. 0310804630 dated 12.05.2016 (Amendment Sheet No. 3 dated 05.01.2017) The Committee considered the case as per agenda and decided to ratify the ad-hoc Norms for the purpose of redemption of the four Advance Authorisations, as per comments of (DPIIT) via mail vide U.O No. P-47011/126/2024-TSW dated 20.12.2024, as under: I. Aluminium Wire Rod: As 1.01 Kgs. /Kg. content in the export items. II. High Carbon Steel Rod: As 1.02 Kgs. /Kg. content in the export items. RA concerned may take suitable consequential action accordingly.	

Case No.	3 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	BALASORE ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004674AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Sh. Bhaskar Thakkar: Managing partner, from M/s Balasore Alloys Ltd, attended the Personal hearing and explained their case in detail. The Committee considered the case as per agenda and decided to ask the firm to furnish all the related documents to the concerned TE. The case stands deferred.	

Case No.	4 / NC/2/MEET/Dec/202425/15										
Case Status	Case Approved										
Party Name	SUCHI FASTENERS PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024										
HQ File Number	HQRNORM REVIW00004429AM25										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 23.12.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>Small and large-size stainless steel washers of different grades.</td><td>1.0 KGS</td><td>Prime/secondary grade stainless steel sheets/Sheet cutting/Coils/Strips/Plate.</td><td>1.60 kg/kg on the net weight of imported stainless steel in the export product.</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	Small and large-size stainless steel washers of different grades.	1.0 KGS	Prime/secondary grade stainless steel sheets/ Sheet cutting/Coils/Strips/Plate.	1.60 kg/kg on the net weight of imported stainless steel in the export product.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	Small and large-size stainless steel washers of different grades.	1.0 KGS	Prime/secondary grade stainless steel sheets/ Sheet cutting/Coils/Strips/Plate.	1.60 kg/kg on the net weight of imported stainless steel in the export product.							

Note: The imported stainless steel grade and thickness must align with those of the exported product.

The description of the item of import may be replaced with the above description, approved by the committee in its meeting held on **04/11/2024**.

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00003632AM25
RA File Number	039504000227 AM18
Licence No and Date	0310818561/17/01/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00005956AM24
RA File Number	072404000137 AM20
Licence No and Date	0710115451/19/09/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 23.12.2024, as under:	

- I. Import items (CU coil) at **SNo. 57** may be allowed as raw material with **15% wastage** on net content in export product.
- II. Other items may be allowed as component **under GN-4 on net-to-net basis with accountability clause.**

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00003626AM25
RA File Number	039504000618 AM20
Licence No and Date	0310832137/10/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00002502AM25
RA File Number	072404000304 AM20
Licence No and Date	0710116253/13/03/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 23.12.2024, as under:	
I. Import- 1 to 6: 1.03.kg./kg. Content in Export Product.	

Note: Grade & diameter of import item will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	9 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00004333AM25
RA File Number	082404000131 AM21
Licence No and Date	0810148328/14/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	10 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004346AM25
RA File Number	NA
Licence No and Date	0510415915/18/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	11 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved

Party Name	JAY METAL ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00004390AM25
RA File Number	24AA04002477 AM21
Licence No and Date	2411000021/18/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	BRASS BILLETS	300000.00 KGS	BRASS SCRAP HONEY GRADE AS PER ISRI	WASTAGE @6% ON THE NET CONTENT OF COPPER, LEAD, AND ZINC IN THE EXPORT PRODUCT.

NOTE: The quantity of copper, lead, and zinc in the item of import should be equal to the quantity of copper, lead, and zinc going into the export product for material balancing.

RA concerned may take suitable consequential action accordingly.

Case No.	12 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Quantity of export item at SI No.1 in meters also in addition to its weight.
- II. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	13 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ENEROIL OFFSHORE DRILLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00002959AM25
RA File Number	05AA04028268 AM21
Licence No and Date	0511001089/03/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and	0511001370/23/02/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	15 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00003729AM25
RA File Number	05AA04036299 AM21
Licence No and Date	0511001563/05/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	16 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00003707AM25
RA File Number	56AA04002898 AM21
Licence No and Date	5611000223/30/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	17 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024

HQ File Number	HQRNORM REVIW00002386AM25
RA File Number	08AA04012427 AM21
Licence No and Date	0811001279/16/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Copy of Advance Authorization. II. Basis/justification for the quantity of import item namely, Potting compound and wastage claimed on this item. The case stands deferred.	

Case No.	18 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	VINEY CORPORATION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00004703AM25
RA File Number	33AA04001642 AM22
Licence No and Date	3311000270/04/06/2021
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 22.12.2024, as under: I. ALL IMPORT ITEMS ALLOWED 1.05 KG/KG CONTENT IN EXPORT. RA concerned may take suitable consequential action accordingly.	

Case No.	19 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved

Party Name	MEHTA STONE CONSORTIUM													
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024													
HQ File Number	HQRNORM REVIW00001044AM25													
RA File Number	05AA04022825 AM22													
Licence No and Date	0511002996/07/06/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:														
	<table><thead><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT AND QUANTITY APPLIED</th><th>WASTAGE TO BE ALLOWED</th></tr></thead><tbody><tr><td>1</td><td>ACP DIE-CUT SELF-ADHESIVE MOSAIC TILES (25485 Nos). Chips required/panel: 20 Nos. Total Chips required: 509700 Nos. Area per Chip: 0.001575 SQM Area of chips: 802.80 SQM</td><td>892.00 SQM</td><td>ACP ALUMINIUM COMPOSITE PANEL SHEETS QTY: 991.27 SQM</td><td>1.08 SQM/SQM OF ACP ALUMINIUM CHIPS OF 63MMX25MM GOING IN THE EXPORT PRODUCT.</td></tr></tbody></table>	SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED	1	ACP DIE-CUT SELF-ADHESIVE MOSAIC TILES (25485 Nos). Chips required/panel: 20 Nos. Total Chips required: 509700 Nos. Area per Chip: 0.001575 SQM Area of chips: 802.80 SQM	892.00 SQM	ACP ALUMINIUM COMPOSITE PANEL SHEETS QTY: 991.27 SQM	1.08 SQM/SQM OF ACP ALUMINIUM CHIPS OF 63MMX25MM GOING IN THE EXPORT PRODUCT.			
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED										
1	ACP DIE-CUT SELF-ADHESIVE MOSAIC TILES (25485 Nos). Chips required/panel: 20 Nos. Total Chips required: 509700 Nos. Area per Chip: 0.001575 SQM Area of chips: 802.80 SQM	892.00 SQM	ACP ALUMINIUM COMPOSITE PANEL SHEETS QTY: 991.27 SQM	1.08 SQM/SQM OF ACP ALUMINIUM CHIPS OF 63MMX25MM GOING IN THE EXPORT PRODUCT.										
RA concerned may take suitable consequential action accordingly.														

Case No.	20 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22
Licence No and Date	0511003193/17/06/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM 88.00 PERCENT, SILICON 10 PERCENT, COPPER 2 PERCENT)	1500000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

A certificate of analysis (COA) of the imported aluminium scrap issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country has to be produced before the RA concerned.

Environment clearance certificate issued by MOEF&CC/CPCB/SPCB has to be produced for the processing of aluminium scrap for manufacturing of aluminium alloy ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00126048AM22
RA File Number	05AA04033634 AM22

Licence No and Date	0511003304/28/06/2021
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Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 271740 KGS AND NET SILICON 28260 KGS (ALUMINIUM 90.58 PERCENT & SILICON 9.42 PERCENT)	300000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

A certificate of analysis (COA) of the imported aluminium scrap issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country has to be produced before the RA concerned.

Environment clearance certificate issued by MOEF&CC/CPCB/SPCB has to be produced for the processing of aluminium scrap for manufacturing of aluminium alloy ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	22 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00134486AM22
RA File Number	05AA04051035 AM22
Licence No and Date	0511003557/08/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 271740 KGS AND NET SILICON 28260 KGS (ALUMINIUM 90.58 PERCENT & SILICON 9.42 PERCENT)	300000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

A certificate of analysis (COA) of the imported aluminium scrap issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country has to be produced before the RA concerned.

Environment clearance certificate issued by MOEF&CC/CPCB/SPCB has to be produced for the processing of aluminium scrap for manufacturing of aluminium alloy ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00143180AM22
RA File Number	05AA04056771 AM22
Licence No and Date	0511003750/20/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM 88.00 PERCENT, SILICON 10 PERCENT, COPPER 2 PERCENT)	1500000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

A certificate of analysis (COA) of the imported aluminium scrap issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country has to be produced before the RA concerned.

Environment clearance certificate issued by MOEF&CC/CPCB/SPCB has to be produced for the processing of aluminium scrap for manufacturing of aluminium alloy ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	24 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22

Licence No and Date	0511004156/17/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 271740 KGS AND NET SILICON 28260 KGS (ALUMINIUM 90.58 PERCENT & SILICON 9.42 PERCENT)	600000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
	SILICON METAL		WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT	

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

A certificate of analysis (COA) of the imported aluminium scrap issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country has to be produced before the RA concerned.

Environment clearance certificate issued by MOEF&CC/CPCB/SPCB has to be produced for the processing of aluminium scrap for manufacturing of aluminium alloy ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024

HQ File Number	HQRNORM REVIW00000164AM25
RA File Number	05AA04069034 AM22
Licence No and Date	0511004303/25/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	Item of import	QUANTITY AND WASTAGE TO BE ALLOWED
1	Pure Lead Ingots 99.97 Percent.	347.00 MTS	Lead Battery Plates By ISRI Code word Rails	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00180013AM22
RA File Number	05AA04077393 AM22
Licence No and Date	0511004610/08/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 271740 KGS AND NET SILICON 28260 KGS (ALUMINIUM 90.58 PERCENT & SILICON 9.42 PERCENT)	550000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

A certificate of analysis (COA) of the imported aluminium scrap issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country has to be produced before the RA concerned.

Environment clearance certificate issued by MOEF&CC/CPCB/SPCB has to be produced for the processing of aluminium scrap for manufacturing of aluminium alloy ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00205705AM22
RA File Number	03AA04073039 AM22
Licence No and Date	0311007561/07/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	28 / NC/2/MEET/Dec/202425/15
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Case Status	Case Approved
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00226124AM22
RA File Number	05AA04093236 AM22
Licence No and Date	0511005649/26/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	ITEM EXPORT	QUANTITY	ITEMS IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 181160 KGS AND NET SILICON METAL 18840 KGS (ALUMINIUM 90.58 Percentage SILICON 9.42 Percentage)	2000000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

A certificate of analysis (COA) of the imported aluminium scrap issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country has to be produced before the RA concerned.

Environment clearance certificate issued by MOEF&CC/CPCB/SPCB has to be produced for the processing of aluminium scrap for manufacturing of aluminium alloy ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved

Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00229511AM22
RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 271740 KGS AND NET SILICON 28260 KGS (ALUMINIUM 90.58 PERCENT & SILICON 9.42 PERCENT)	550000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

A certificate of analysis (COA) of the imported aluminium scrap issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country has to be produced before the RA concerned.

Environment clearance certificate issued by MOEF&CC/CPCB/SPCB has to be produced for the processing of aluminium scrap for manufacturing of aluminium alloy ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	30 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	31 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	32 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	33 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	34 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

furnished.

II. Weight of each Export Product.

III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

V. Justification and basis for the quantity of import item for manufacturing of export product.

The case stands deferred.

Case No.	35 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00325358AM22
RA File Number	05AX04000604 AM22
Licence No and Date	0511008121/20/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	ITEM EXPORT	OF QUANTITY	ITEMS IMPORT	OF WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM 88.00 PERCENT, SILICON 10 PERCENT, COPPER 2 PERCENT)	2000000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN

				THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

A certificate of analysis (COA) of the imported aluminium scrap issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country has to be produced before the RA concerned.

Environment clearance certificate issued by MOEF&CC/CPCB/SPCB has to be produced for the processing of aluminium scrap for manufacturing of aluminium alloy ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	36 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00346179AM22
RA File Number	05AX04000817 AM22
Licence No and Date	0511008655/07/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 02.03.2024, as under:

- I. Quantity of import item at **S No. 1** (Copper Scrap covered by ISRI Code) may be allowed as **334500 Kgs. as 1.115 Kgs. /Kg.** content in the export item.
- II. Quantity of import item at **SI. No. 2 [Nickel Cathodes (Ni 99.95%)]** may be allowed as **22300 Kgs. as 1.115 Kgs. /Kg.** content in the export item.

III. Quantity of import item at **SL.No.3 [SHG Zinc Ingots (Zn 99.995%)]** may be allowed as **89200 Kgs. as 1.115 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00008461AM24
RA File Number	03AX04000485 AM23
Licence No and Date	0311014837/19/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	ELECTROLYTIC COPPER WIRE BAR/FLATS/RODS/BUS BARS.	100024.00 KGS	COPPER SCRAP COVERED BY ISRI CODE WORDS BARLEY BERRY BIRCH CLOVE CANDY WITH COPPER CONTENT 99.99%	WASTAGE @ 2.5%. ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT

NOTE: THE PURITY OF THE EXPORT PRODUCT SHOULD BE MORE THAN THE CONTENT OF COPPER IN THE CONTENT OF THE IMPORTED COPPER SCRAP.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier of the copper content in the item of import and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001375AM23
RA File Number	05AX04000686 AM23
Licence No and Date	0511013198/14/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	ITEM EXPORT	QUANTITY	ITEMS IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 271740 KGS AND NET SILICON 28260 KGS (ALUMINIUM 90.58 PERCENT & SILICON 9.42 PERCENT)	400000.00 KGS	ALUMINUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The wastage allowed above is on the basis of net content of the metal in the export product.

A certificate of analysis (COA) of the imported aluminium scrap issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country has to be

produced before the RA concerned.

Environment clearance certificate issued by MOEF&CC/CPCB/SPCB has to be produced for the processing of aluminium scrap for manufacturing of aluminium alloy ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00004485AM25
RA File Number	03AX04001436 AM23
Licence No and Date	0311015674/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	40 / NC/2/MEET/Dec/202425/15										
Case Status	Case Approved										
Party Name	CHLORIDE METALS LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024										
HQ File Number	HQRNORM REVIW00000239AM25										
RA File Number	02AX04000167 AM23										
Licence No and Date	0211002610/24/06/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:											
<table><tr><th>Sl No.</th><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Wastage to be allowed</th></tr><tr><td>1</td><td>PURE LEAD INGOT 99.97%</td><td>1985.00 MTS</td><td>LEAD SCRAP ISRI CODE RAINS</td><td>WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE</td></tr></table>		Sl No.	Item of Export	Quantity	Item of Import	Wastage to be allowed	1	PURE LEAD INGOT 99.97%	1985.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE
Sl No.	Item of Export	Quantity	Item of Import	Wastage to be allowed							
1	PURE LEAD INGOT 99.97%	1985.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE							

				EXPORT PRODUCT
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NOTE:

I. The percentage of lead present in Rains is around 50-60%

II. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000720AM25
RA File Number	NA
Licence No and Date	5211002837/15/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (TEC-3) dated 22.12.2024, as under:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms **in this specific license only**, on the basis of earlier norms fixed in similar cases as per comments of (Tec-3) dated 03.05.2024, as under:

General norms for washers were fixed on the basis of different ID/OD ratio and the same may be applicable in this case also, as mentioned below:

Export	Import
Circular washers made of Stainless	Stainless Steel Coils/ Plates/

Steel of different grades with following ID/ OD ratio	Sheets/ Sheet cuttings/ Strips of both prime and seconds
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Up to 0.30 mm	1.35%
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Up to 0.30 mm & Up to 0.50 mm	1.45%
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Up to 0.50 mm & Up to 0.70 mm	1.70%
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Up to 0.70 mm	1.85%
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Note: Grade and thickness of import item will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00008462AM24
RA File Number	03AX04002258 AM23
Licence No and Date	0311016605/26/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	ELECTROLYTIC COPPER WIRE BAR/FLATS/RODS/BUS BARS.	31146.00 KGS	COPPER SCRAP COVERED BY ISRI CODE	WASTAGE @ 2.5%. ON THE NET CONTENT OF COPPER

			WORDS BARLEY, BERRY, BIRCH, CLOVE, CANDY ⁷⁴	IN THE EXPORT PRODUCT.
			WITH COPPER CONTENT 99.99%	

NOTE: THE PURITY OF THE EXPORT PRODUCT SHOULD BE MORE THAN THE CONTENT OF COPPER IN THE CONTENT OF THE IMPORTED COPPER SCRAP.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier of the copper content in the item of import and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002915AM23
RA File Number	08AX04000913 AM23
Licence No and Date	0811005883/02/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 31.05.2024, as under:

- I. Import item at **SNo.1** shall be of relevant grade as contained/utilized in the export item.
- II. Quantity of import item at **SI.No.1** may be allowed as **1450 MT as 1.45 Kgs/Kg** content in the export item.
- III. Quantity of import items at **SI.No.2 to 5** put together may be restricted up to **4% of FOB value of exports.**

Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course.

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003176AM23
RA File Number	34AX04000584 AM23
Licence No and Date	3411002793/16/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	45 / NC/2/MEET/Dec/202425/15										
Case Status	Case Approved										
Party Name	CHLORIDE METALS LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024										
HQ File Number	HQRNORM REVIW00000203AM25										
RA File Number	02AX04000354 AM23										
Licence No and Date	0211003081/21/09/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:											
<table><tr><th>Sl No</th><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Wastage to be allowed</th></tr><tr><td>1</td><td>PURE LEAD INGOT 99.97%</td><td>1813.00 MTS</td><td>LEAD SCRAP ISRI CODE RAINS</td><td>WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td></tr></table>		Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed	1	PURE LEAD INGOT 99.97%	1813.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed							
1	PURE LEAD INGOT 99.97%	1813.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT							

NOTE:

- I. The percentage of lead present in Rains is around 54.77%
- II. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	46 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003682AM23
RA File Number	05AX04001918 AM23
Licence No and Date	0511015290/13/10/2022
Norms Committee Decision: Sh. B.L.SHARMA - MANAGER FINANCE, RAFI SIDDIQUI. - MARKETING MANAGER, from M/s Paras Laminates Pvt Ltd., attended the Personal hearing in the meeting dated 08.10.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ask the firm to furnish all the related documents to the concerned TE. The case stands deferred.	

Case No.	47 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003052AM25
RA File Number	NA
Licence No and Date	5211003497/21/10/2022

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	48 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00000243AM25
RA File Number	02AX04000539 AM23
Licence No and Date	0211003543/21/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 29.12.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed
1	PURE LEAD INGOT 99.97%	500.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE:

- I. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots, to the RA concerned.

The concerned RA may take suitable consequential action accordingly.

Case No.	49 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00000244AM25
RA File Number	02AX04000550 AM23
Licence No and Date	0211003589/30/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 29.12.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed
1	REFINED LEAD INGOT 99.97 PERCENT	200.00 MTS	REMELTED LEAD BLOCK/INGOTS	WASTAGE @2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE:

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of Remelted lead blocks/ingots for manufacturing of refined lead ingots, to the RA concerned.

The concerned RA may take suitable consequential action accordingly.

Case No.	50 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00006336AM23
RA File Number	07AX04001720 AM23
Licence No and Date	0711006445/15/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/7/2021-TSW dated 12.11.2024, as under: I. New weight of export item may be specified as 1170 Kgs. II. Import items at SI.No.1 & 2 may be of relevant grade and diameter as contained /utilized in the export item. III. Quantity of import item at SI.No.1 may be allowed as 188.34 Kgs. as 1.02 Kgs. /Kg. content in the export item. IV. Quantity of import item at SI.No.2 may be allowed as 619.81 Kgs. as 1.02 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	51 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000878AM24
RA File Number	03AX04000389 AM24
Licence No and Date	0311023626/16/05/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	52 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	INTEGRATED BATTERIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001607AM24
RA File Number	05AX04000742 AM24
Licence No and Date	0511019347/14/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required. The case stands deferred.	

Case No.	53 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004412AM24
RA File Number	31AX04000091 AM24
Licence No and Date	3111002466/13/07/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	54 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004419AM24
RA File Number	03AX04001682 AM24

Licence No and Date	0311025384/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	55 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	VIKRANTA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004767AM24
RA File Number	52AX04000127 AM24
Licence No and Date	5211005325/01/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/51/2023-TSW dated 11.11.2024, as under: I. Quantity of import item stainless steel Hot rolled tubes/pipes at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.	

Case No.	56 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024

HQ File Number	HQRNORM APPLY 00004899AM24
RA File Number	05AX04001277 AM24
Licence No and Date	0511020274/07/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	57 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	UNIWORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004968AM24
RA File Number	08AX04000892 AM24
Licence No and Date	0811009067/10/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	58 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00005098AM24
RA File Number	08AX04000912 AM24
Licence No and Date	0811009121/17/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 31.05.2024, as under: I. Import item at S No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI.No.1 may be allowed as 1450 MT as 1.45 Kgs/Kg content in the export item.	

III. Quantity of import items at **Sl. No. 2 to 5** put together may be restricted up to **4% of FOB value of exports.**

Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course.

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007485AM24
RA File Number	07AX04001505 AM24
Licence No and Date	0711010010/20/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 22.12.2024, as under

ITEM OF EXPORT

BLADE 77.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 69 NOS) TOTAL EXPORT ITEM WEIGHT OF **16,75,351 KG +/-1%**

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 15-20, 30-35 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4.**Note:** REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007495AM24

RA File Number	03AX04004275 AM24			
Licence No and Date	0311029518/20/12/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:				
SL No	ITEM EXPORT	OF QUANTITY	ITEM IMPORT	OF QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	100000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	61 / NC/2/MEET/Dec/202425/15			
Case Status	Case Approved			
Party Name	STAR EXPORTS			
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024			
HQ File Number	HQRNORM APPLY 00007596AM24			
RA File Number	03AX04004389 AM24			
Licence No and Date	0311029677/27/12/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:				
SL No	ITEM EXPORT OF	QUANTITY	ITEM IMPORT OF	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENISED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	62 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007648AM24
RA File Number	03AX04004391 AM24
Licence No and Date	0311029783/29/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENISED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	63 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	CRYSTAL INDUSTRIAL SYNDICATE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007713AM24
RA File Number	03AX04004286 AM24
Licence No and Date	0311029860/03/01/2024

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	64 / NC/2/MEET/Dec/202425/15			
Case Status	Case Approved			
Party Name	STAR EXPORTS			
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024			
HQ File Number	HQRNORM APPLY 00007717AM24			
RA File Number	03AX04004506 AM24			
Licence No and Date	0311029872/03/01/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENISED ALUMINIUM ALLOY BILLETS	100000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED
RA concerned may take suitable consequential action accordingly.				

Case No.	65 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007741AM24
RA File Number	03AX04004485 AM24
Licence No and Date	0311029889/04/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:	

SL No	ITEM EXPORT OF	QUANTITY	ITEM IMPORT OF	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENISED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/2/MEET/Dec/202425/15								
Case Status	Case Approved								
Party Name	STAR EXPORTS								
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024								
HQ File Number	HQRNORM APPLY 00007742AM24								
RA File Number	03AX04004471 AM24								
Licence No and Date	0311029890/04/01/2024								
Norms Committee Decision:									
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:									
<table><tr><th>SL No</th><th>ITEM EXPORT OF QUANTITY</th><th>ITEM IMPORT OF QUANTITY</th><th>WASTAGE & QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>HOMOGENIZED ALUMINIUM ALLOY BILLETS 200000.00 KGS</td><td>UNTREATED ALUMINIUM ALLOY BILLETS</td><td>NIL & AS APPLIED</td></tr></table>		SL No	ITEM EXPORT OF QUANTITY	ITEM IMPORT OF QUANTITY	WASTAGE & QUANTITY TO BE ALLOWED	1	HOMOGENIZED ALUMINIUM ALLOY BILLETS 200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED
SL No	ITEM EXPORT OF QUANTITY	ITEM IMPORT OF QUANTITY	WASTAGE & QUANTITY TO BE ALLOWED						
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS 200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED						
RA concerned may take suitable consequential action accordingly.									

Case No.	67 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved

Party Name	STAR EXPORTS			
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024			
HQ File Number	HQRNORM APPLY 00007743AM24			
RA File Number	03AX04004512 AM24			
Licence No and Date	0311029892/04/01/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENISED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/2/MEET/Dec/202425/15										
Case Status	Case Approved										
Party Name	CHLORIDE METALS LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024										
HQ File Number	HQRNORM APPLY 00007836AM24										
RA File Number	02AX04000594 AM24										
Licence No and Date	0211005704/09/01/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>LEAD CALCIUM ALLOY (Minimum</td><td>400.00 MTS</td><td>BATTERY SCRAP ISRI CODE RAINS</td><td>WASTAGE @6% ON THE NET CONTENT OF LEAD IN</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	LEAD CALCIUM ALLOY (Minimum	400.00 MTS	BATTERY SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	LEAD CALCIUM ALLOY (Minimum	400.00 MTS	BATTERY SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN							

	Lead content 98%)			THE EXPORT PRODUCT.
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NOTE: THE LEAD CONTENT IN THE LEAD SCRAP RAINS SHOULD BE 51-52% IN THE IMPORTED SCRAP.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of Remelted lead scrap for manufacturing of Lead Calcium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	69 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007854AM24
RA File Number	52AX04000285 AM24
Licence No and Date	5211007005/10/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Application on ANF 4A Application & 4E are required.

The case stands deferred.

Case No.	70 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007915AM24
RA File Number	03AX04004593 AM24
Licence No and Date	0311030119/11/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 26.11.2024, as under: I. Import item at SNo. 1 shall be of relevant grade and thickness as contained/utilized in the export item at SNo.1 and its quantity may be allowed as 1191.48 MT as 1.05 Kgs. /Kg content in the export item. II. Quantity of import item at SI.No.2 may be allowed as applied for i.e. 5811.67 Kgs as 1.05 Kgs. /Kg content in the export item. III. Quantity of import item at SI.No.3 may be allowed as 4846 Kgs as 1.05 Kgs/Kg content in the export item. IV. Quantity of import item at SI.No.4 may be allowed as 53334 Kgs as 1.05 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	71 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM REVIW00004440AM25
RA File Number	03AX04004705 AM24
Licence No and Date	0311030218/16/01/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENISED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	72 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008031AM24
RA File Number	02AX04000607 AM24
Licence No and Date	0211005776/17/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 29.12.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed
1	PURE LEAD INGOT 99.97%	3100.00 MTS	BATTERY SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE:

I. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots, to the RA concerned.

The concerned RA may take suitable consequential action accordingly.

Case No.	73 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008069AM24
RA File Number	02AX04000618 AM24
Licence No and Date	0211005784/19/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	LEAD CALCIUM ALLOY (Minimum Lead content 98%)	700.00 MTS	BATTERY SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: AS PER THE CERTIFICATE ISSUED BY CUSTOMS HOUSE LABORATORY, KOLKATA, THE LEAD CONTENT IN THE LEAD SCRAP RAINS SHOULD BE 69.1 % IN THE IMPORTED SCRAP.

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of Remelted lead scrap for manufacturing of Lead Calcium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	74 / NC/2/MEET/Dec/202425/15										
Case Status	Case Approved										
Party Name	STAR EXPORTS										
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024										
HQ File Number	HQRNORM APPLY 00008119AM24										
RA File Number	03AX04004811 AM24										
Licence No and Date	0311030372/23/01/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE & QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>HOMOGENIZED ALUMINIUM ALLOY BILLETS</td><td>200000.00 KGS</td><td>UNTREATED ALUMINIUM ALLOY BILLETS</td><td>NIL & AS APPLIED</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED	1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED							
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED							
RA concerned may take suitable consequential action accordingly.											

Case No.	75 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008120AM24
RA File Number	03AX04004812 AM24
Licence No and Date	0311030373/23/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of consultant (SKB) dated 22.12.2024, as under:

SL No	ITEM EXPORT	OF QUANTITY	ITEM IMPORT	OF QUANTITY	WASTAGE & TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS		NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	76 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008415AM24
RA File Number	02AX04000660 AM24
Licence No and Date	0211005908/07/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 29.12.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed
1	LEAD CALCIUM ALLOY (Minimum Lead content 98%)	1000.00 MTS	BATTERY SCARP ISRI CODES RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE:

The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of lead calcium alloy, to the RA concerned.

The concerned RA may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008633AM24
RA File Number	05AX04003648 AM24
Licence No and Date	0511024023/19/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 29.12.2024, as under:

Sl No	Export Item	Quantity	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	PURE LEAD INGOTS 99.97% TO 99.99%	1500.00 MT	REMELTED LEAD (BLOCK/INGOTS)	WASTAGE @6% ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and Consent to Operate from MoEF & CC/CPCB/SPCB for manufacturing of pure lead ingots from the imported

remelted lead blocks/ingots, to the RA concerned.

The concerned RA may take suitable consequential action accordingly.

Case No.	78 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	M C AGENCIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009033AM24
RA File Number	08AX04002121 AM24
Licence No and Date	0811010991/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Dec/202425/15										
Case Status	Case Approved										
Party Name	CHLORIDE METALS LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024										
HQ File Number	HQRNORM APPLY 00009051AM24										
RA File Number	02AX04000735 AM24										
Licence No and Date	0211006135/12/03/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 29.12.2024, as under:											
<table><tr><th>SINo</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD</td><td>500.00 MTS</td><td>BATTERY LEAD SCRAP ISRI CODE RAINS</td><td>WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE</td></tr></table>		SINo	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PURE LEAD	500.00 MTS	BATTERY LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE
SINo	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	PURE LEAD	500.00 MTS	BATTERY LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE							

				EXPORT PRODUCT.
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NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots, to the RA concerned.

The concerned RA may take suitable consequential action accordingly.

Case No.	80 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009052AM24
RA File Number	02AX04000738 AM24
Licence No and Date	0211006136/12/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 29.12.2024, as under:

SINo	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD	500.00 MTS	BATTERY LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots, to the RA concerned.

The concerned RA may take suitable consequential action accordingly.

Case No.	81 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009062AM24
RA File Number	03AX04005685 AM24
Licence No and Date	0311032057/12/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL No	ITEM EXPORT	OF QUANTITY	ITEM IMPORT	OF QUANTITY	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENISED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS		NIL & AS APPLIED

RA concerned may take suitable consequential action accordingly.

Case No.	82 / NC/2/MEET/Dec/202425/15
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Case Status	Case Rejected
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009064AM24
RA File Number	03AX04005687 AM24
Licence No and Date	0311032058/12/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has informed vide letter dated 30.12.2024 that they have gotten a redemption certificate against the above-mentioned A.A. and have also submitted a copy of the redemption certificate issued by RA, Mumbai dated 05.08.2024. Therefore, the firm has requested that the matter be treated as closed. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	83 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009147AM24
RA File Number	05AX04003278 AM24
Licence No and Date	0511024532/15/03/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	LEADSTONE ENERGY LTD.
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009240AM24
RA File Number	02AX04000744 AM24
Licence No and Date	0211006214/21/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed
1	PURE LEAD INGOT 99.97%	300.00 MTS	LEAD SCRAP RAILS AS PER ISRI	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	85 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009380AM24
RA File Number	02AX04000781 AM24
Licence No and Date	0211006277/28/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD	2180.65 MTS	BATTERY SCRAP ISRI CODE RAINS	Wastage @6% on the net content of lead in the export

				item.
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NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. Battery Scrap IISRI Code RINK is nothing but Lead Battery Scrap with acid while importing and Battery Scrap Rains without acid. The percentage of lead present in RINK is 45-47% Pb and in Rains around 50-55%
- III. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000231AM25
RA File Number	04AX04000011 AM25
Licence No and Date	0411007262/15/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance sheet for weight of export in comparison to import wt and wastage claimed The case stands deferred.	

Case No.	87 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred

Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000448AM25
RA File Number	03AX04000315 AM25
Licence No and Date	0311033393/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Dec/202425/15						
Case Status	Case Approved						
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED						
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024						
HQ File Number	HQRNORM APPLY 00000536AM25						
RA File Number	02AX04000059 AM25						
Licence No and Date	0211006487/03/05/2024						
Norms Committee Decision:							
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:							
Sl No	Export Item	QUANTITY	ITEM IMPORT	OF Quantity TO BE ALLOWED	WASTAGE @6%	ON THE NET	
1	PURE LEAD INGOT (Minimum Lead content 99.97% to 99.999%)	630.00 MT	LEAD SCRAP ISRI CODE RAILS	CONTENT OF LEAD IN THE EXPORT PRODUCT			
NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned. RA concerned may take suitable consequential action accordingly.							

Case No.	89 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000660AM25
RA File Number	02AX04000756 AM24
Licence No and Date	0211006538/10/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	PRECIHOLE MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000969AM25
RA File Number	03AX04000889 AM25
Licence No and Date	0311034195/28/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 23.12.2024, as under:	

	4600 Kgs)		diameter x 20 84 inch length (Total Weight - 8920 Kgs.)			
RA concerned may take suitable consequential action accordingly.						

Case No.	91 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001203AM25
RA File Number	05AX04000539 AM25
Licence No and Date	0511025986/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	92 / NC/2/MEET/Dec/202425/15					
Case Status	Case Approved					
Party Name	CHLORIDE METALS LIMITED					
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024					
HQ File Number	HQRNORM APPLY 00001402AM25					
RA File Number	02AX04000162 AM25					
Licence No and Date	0211006748/19/06/2024					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 29.12.2024, as under:						
<table><tr><td>SINo</td><td>ITEM OF EXPORT</td><td>QUANTITY</td><td>ITEM OF IMPORT</td><td>WASTAGE TO BE ALLOWED</td></tr></table>		SINo	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
SINo	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED		

1	PURE LEAD	392.00 MTS	BATTERY LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
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NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots, to the RA concerned.

The concerned RA may take suitable consequential action accordingly.

Case No.	93 / NC/2/MEET/Dec/202425/15																
Case Status	Case Approved																
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED																
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024																
HQ File Number	HQRNORM APPLY 00001685AM25																
RA File Number	02AX04000189 AM25																
Licence No and Date	0211006831/02/07/2024																
Norms Committee Decision:																	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:																	
<table><thead><tr><th>Sl No</th><th>Export Item</th><th>QUANTITY</th><th>ITEM IMPORT</th><th>OF</th><th>Quantity TO BE ALLOWED</th></tr></thead><tbody><tr><td>1</td><td>PURE LEAD INGOTS 99.97% TO 99.99 %</td><td>1000.00 MT</td><td>LEAD SCRAP ISRI CODE RAINS</td><td></td><td>WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td></tr></tbody></table>						Sl No	Export Item	QUANTITY	ITEM IMPORT	OF	Quantity TO BE ALLOWED	1	PURE LEAD INGOTS 99.97% TO 99.99 %	1000.00 MT	LEAD SCRAP ISRI CODE RAINS		WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
Sl No	Export Item	QUANTITY	ITEM IMPORT	OF	Quantity TO BE ALLOWED												
1	PURE LEAD INGOTS 99.97% TO 99.99 %	1000.00 MT	LEAD SCRAP ISRI CODE RAINS		WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT												

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	94 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002090AM25
RA File Number	05AX04001105 AM25
Licence No and Date	0511026821/23/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the chemical composition of Magnesium Ferro Silicon to be exported?
- II. What is the chemical composition of the imported inputs? Submit a copy of the Bill of Entry.
- III. Process flow chart and wastage of each input at each stage of operation.
- IV. What is the meaning of Calcium metal? Does it fall in the category of Misch Metal (containing rare earth: 98% minimum)? If yes, submit prior permission from the Deptt.of Atomic Energy for AA.
- V. There is a standard norm for the export of Magnesium ferrosilicon. What are the reasons for applying under the norm category? Submit complete justification.

The case stands deferred.

Case No.	95 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002369AM25
RA File Number	08AX04000745 AM25
Licence No and Date	0811012335/07/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 17.12.2024, as under: I. Import item at SI. No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI No.1 may be allowed as 319 MT as 1.595 Kgs/Kg content in the export item. III. Quantity of import item at SI. No. 2 may be allowed as applied for i.e. 148 Nos. IV. Quantity of import item at SI. No. 3 may be allowed as applied for i.e. 8400 Kg. V. Quantity of import item at SI. No. 4 may be allowed as applied for i.e. 2727.6 Ltrs. VI. Quantity of import items at SI. No. 5 & 6 put together may be restricted up to 3% of FOB value of exports. Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONS based on representation from ISSMA will be decided by the committee in due course. RA concerned may take suitable consequential action accordingly.	

Case No.	96 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	TURBO TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002504AM25
RA File Number	30AX04000242 AM25
Licence No and Date	3011005598/13/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred

Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003273AM25
RA File Number	04AX04000577 AM25
Licence No and Date	0411008284/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003339AM25
RA File Number	08AX04001025 AM25
Licence No and Date	0811012757/27/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/65/2023-TSW dated 12.12.2024, as under: I. Quantity of import item at S No. 1 may be may be allowed as 1.10 kgs/kg content in the export item as per SION C- 831. II. Quantity of import items at SI. No. 2 to 4 may be allowed up to 2% of FOB value of exports. Note: The committee decided to add the conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.	

RA concerned may take suitable consequential action accordingly.

Case No.	99 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003456AM25
RA File Number	03AX04003215 AM25
Licence No and Date	0311037624/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Dec/202425/15										
Case Status	Case Approved										
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024										
HQ File Number	HQRNORM APPLY 00003970AM25										
RA File Number	05AX04001734 AM25										
Licence No and Date	0511028688/01/11/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:											
<table><tr><th>Sl No</th><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Wastage to be allowed</th></tr><tr><td>1</td><td>PURE LEAD INGOT 99.97%</td><td>2500.00 MTS</td><td>LEAD SCRAP ISRI CODE RAINS</td><td>WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td></tr></table>		Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed	1	PURE LEAD INGOT 99.97%	2500.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed							
1	PURE LEAD INGOT 99.97%	2500.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT							

NOTE:

- I. The percentage of lead present in Rains is around 50% approximately.
- II. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	101 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003978AM25
RA File Number	03AX04003496 AM25
Licence No and Date	0311038446/04/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004008AM25
RA File Number	03AX04003883 AM25
Licence No and Date	0311038506/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004013AM25
RA File Number	34AX04000637 AM25
Licence No and Date	3411005605/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004023AM25
RA File Number	03AX04003865 AM25
Licence No and Date	0311038544/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004050AM25
RA File Number	04AX04000753 AM25
Licence No and Date	0411008533/08/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	106 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004051AM25
RA File Number	04AX04000756 AM25
Licence No and Date	0411008535/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Dec/202425/15										
Case Status	Case Approved										
Party Name	CHLORIDE METALS LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024										
HQ File Number	HQRNORM APPLY 00004052AM25										
RA File Number	02AX04000500 AM25										
Licence No and Date	0211007574/11/11/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD</td><td>3363.00 MTS</td><td>BATTERY SCRAP ISRI CODE RINK</td><td>Wastage @6% on the net content of lead in the export item.</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PURE LEAD	3363.00 MTS	BATTERY SCRAP ISRI CODE RINK	Wastage @6% on the net content of lead in the export item.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	PURE LEAD	3363.00 MTS	BATTERY SCRAP ISRI CODE RINK	Wastage @6% on the net content of lead in the export item.							
NOTE:											

- I. Pure lead should be in the form of Lead Ingots.
- II. Battery Scrap IISRI Code RINK is nothing but Lead Battery Scrap with acid while importing and Battery Scrap Rains is without acid while importing. The percentage of lead present in RINK is 45-47% Pb and in Rains around 50-55%
- III. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	108 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004058AM25
RA File Number	13AX04000251 AM25
Licence No and Date	1311003462/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004071AM25
RA File Number	07AX04001204 AM25
Licence No and Date	0711012754/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	UNITECH ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004079AM25
RA File Number	10AX04000202 AM25
Licence No and Date	1011002763/12/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	JAYACHANDRAN ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004091AM25
RA File Number	32AX04000525 AM25
Licence No and Date	3211007852/12/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004092AM25
RA File Number	02AX04000503 AM25
Licence No and Date	0211007589/12/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	113 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004139AM25
RA File Number	05AX04002441 AM25
Licence No and Date	0511028922/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004144AM25
RA File Number	03AX04003630 AM25
Licence No and Date	0311038699/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004147AM25
RA File Number	31AX04000274 AM25

Licence No and Date	3111004085/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004148AM25
RA File Number	31AX04000273 AM25
Licence No and Date	3111004086/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004149AM25
RA File Number	02AX04000501 AM25
Licence No and Date	0211007605/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00004150AM25
RA File Number	02AX04000513 AM25
Licence No and Date	0211007606/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004152AM25
RA File Number	02AX04000518 AM25
Licence No and Date	0211007608/14/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of antimony lead alloy? II. What is lead content in the imported remelted lead ingots/blocks? III. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. IV. Latest environment clearance certificate issued by MOEF & CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead ingots. The case stands deferred.	

Case No.	120 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004172AM25
RA File Number	13AX04000264 AM25

Licence No and Date	1311003474/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	121 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004174AM25
RA File Number	03AX04004114 AM25
Licence No and Date	0311038756/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004180AM25
RA File Number	07AX04001301 AM25
Licence No and Date	0711012817/18/11/2024
Norms Committee Decision:	
:Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00004186AM25
RA File Number	03AX04004110 AM25
Licence No and Date	0311038783/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004203AM25
RA File Number	34AX04000691 AM25
Licence No and Date	3411005672/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Dec/202425/15										
Case Status	Case Approved										
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024										
HQ File Number	HQRNORM APPLY 00004204AM25										
RA File Number	02AX04000528 AM25										
Licence No and Date	0211007615/18/11/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:											
<table><tr><th>Sl No</th><th>Export Item</th><th>QUANTITY</th><th>ITEM IMPORT</th><th>OF Quantity TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD</td><td>1260.00 MT</td><td>LEAD</td><td>WASTAGE</td></tr></table>		Sl No	Export Item	QUANTITY	ITEM IMPORT	OF Quantity TO BE ALLOWED	1	PURE LEAD	1260.00 MT	LEAD	WASTAGE
Sl No	Export Item	QUANTITY	ITEM IMPORT	OF Quantity TO BE ALLOWED							
1	PURE LEAD	1260.00 MT	LEAD	WASTAGE							

INGOT
(Minimum Lead
content 99.97%
to 99.999%)

SCRAP ISRI@6% ON THE
CODE NET CONTENT
RAILS OF LEAD IN THE
EXPORT
PRODUCT

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	126 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004206AM25
RA File Number	03AX04004105 AM25
Licence No and Date	0311038808/19/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	127 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004208AM25
RA File Number	03AX04004106 AM25
Licence No and Date	0311038809/19/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004209AM25
RA File Number	03AX04004104 AM25
Licence No and Date	0311038810/19/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004227AM25
RA File Number	03AX04004178 AM25
Licence No and Date	0311038835/19/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	SHAH FOILS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004230AM25
RA File Number	08AX04001378 AM25
Licence No and Date	0811013248/19/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	131 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004245AM25
RA File Number	03AX04003977 AM25
Licence No and Date	0311038850/20/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	CHW FORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004251AM25
RA File Number	05AX04002751 AM25
Licence No and Date	0511029015/20/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004267AM25
RA File Number	05AX04002689 AM25

Licence No and Date	0511029082/21/11/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 29.12.2024, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOTS 99.97% TO 99.99%	3144.00 MT	LEAD SCRAP ISRI CODE RAILS	WASTAGE @6% ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004299AM25
RA File Number	07AX04001317 AM25
Licence No and Date	0711012867/22/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Dec/202425/15
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Case Status	Case Deferred
Party Name	INDOTAG SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004307AM25
RA File Number	05AX04002024 AM25
Licence No and Date	0511029136/22/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004314AM25
RA File Number	05AX04002696 AM25
Licence No and Date	0511029152/22/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	M&M FASTENERS INDIA
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004320AM25
RA File Number	07AX04001318 AM25
Licence No and Date	0711012876/23/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004322AM25
RA File Number	03AX04004238 AM25
Licence No and Date	0311038983/24/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004355AM25
RA File Number	07AX04001360 AM25
Licence No and Date	0711012892/26/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004362AM25
RA File Number	05AX04002764 AM25
Licence No and Date	0511029218/26/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	141 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004364AM25
RA File Number	03AX04004296 AM25
Licence No and Date	0311039046/26/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	142 / NC/2/MEET/Dec/202425/15										
Case Status	Case Approved										
Party Name	CHLORIDE METALS LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024										
HQ File Number	HQRNORM APPLY 00004368AM25										
RA File Number	02AX04000542 AM25										
Licence No and Date	0211007669/26/11/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD</td><td>2957.00 MTS</td><td>BATTERY SCRAP ISRI CODE RAINS</td><td>Wastage @6% on the net content of lead in the export item.</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PURE LEAD	2957.00 MTS	BATTERY SCRAP ISRI CODE RAINS	Wastage @6% on the net content of lead in the export item.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	PURE LEAD	2957.00 MTS	BATTERY SCRAP ISRI CODE RAINS	Wastage @6% on the net content of lead in the export item.							
NOTE:											
I. Pure lead should be in the form of Lead Ingots.											

II. Battery Scrap IISRI Code RINK is nothing but Lead Battery Scrap with acid while importing and Battery Scrap Rains without acid. The percentage of lead present in RINK is 45-47% Pb and in Rains around 50-55%

III. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	143 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004379AM25
RA File Number	05AX04002699 AM25
Licence No and Date	0511029259/27/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004391AM25
RA File Number	03AX04004307 AM25
Licence No and Date	0311039108/27/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Dec/202425/15
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Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004409AM25
RA File Number	02AX04000551 AM25
Licence No and Date	0211007679/28/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004416AM25
RA File Number	07AX04001364 AM25
Licence No and Date	0711012921/29/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Material balance sheet for weight of export in comparison to import wt and wastage claimed	
The case stands deferred.	

Case No.	147 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004419AM25
RA File Number	07AX04001294 AM25
Licence No and Date	0711012922/29/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	148 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004420AM25
RA File Number	07AX04001228 AM25
Licence No and Date	0711012923/29/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004431AM25
RA File Number	07AX04001369 AM25
Licence No and Date	0711012925/29/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance sheet for weight of export in comparison to import wt and wastage claimed The case stands deferred.	

Case No.	150 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004432AM25
RA File Number	07AX04001367 AM25
Licence No and Date	0711012926/29/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance sheet for weight of export in comparison to import wt and wastage claim The case stands deferred.	

Case No.	151 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004436AM25
RA File Number	07AX04001365 AM25
Licence No and Date	0711012927/29/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance sheet for weight of export in comparison to import wt and wastage claimed The case stands deferred.	

Case No.	152 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024

HQ File Number	HQRNORM APPLY 00004444AM25														
RA File Number	02AX04000549 AM25														
Licence No and Date	0211007690/29/11/2024														
Norms Committee Decision:															
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comment of consultant (SKB) dated 22.12.2024, as under:															
<table><tr><th>Sl No</th><th>Export Item</th><th>QUANTITY</th><th>ITEM IMPORT</th><th>OF Quantity TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD INGOT (Minimum Lead content 99.97% to 99.999%)</td><td>1000.00 MT</td><td>LEAD SCRAP ISRI CODE RAINS</td><td>WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td></tr></table>						Sl No	Export Item	QUANTITY	ITEM IMPORT	OF Quantity TO BE ALLOWED	1	PURE LEAD INGOT (Minimum Lead content 99.97% to 99.999%)	1000.00 MT	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
Sl No	Export Item	QUANTITY	ITEM IMPORT	OF Quantity TO BE ALLOWED											
1	PURE LEAD INGOT (Minimum Lead content 99.97% to 99.999%)	1000.00 MT	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT											
NOTE: The Company has to produce a Certificate of Analysis (COA) from the Custom Authorized Laboratory/Supplier and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned. RA concerned may take suitable consequential action accordingly.															

Case No.	153 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	RIALTO ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004458AM25
RA File Number	04AX04000804 AM25
Licence No and Date	0411008639/30/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Dec/202425/15
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Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004488AM25
RA File Number	08AX04001403 AM25
Licence No and Date	0811013367/02/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	BEKAERT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004503AM25
RA File Number	31AX04000306 AM25
Licence No and Date	3111004152/02/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004515AM25
RA File Number	05AX04002937 AM25
Licence No and Date	0511029378/03/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004522AM25
RA File Number	04AX04000823 AM25
Licence No and Date	0411008654/04/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004528AM25
RA File Number	07AX04001355 AM25
Licence No and Date	0711012951/04/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & TEC-3) dated 22.12.2024, as under:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:	

		STD/INVERTED STATOR COIL		II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
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RA concerned may take suitable consequential action accordingly.

Case No.	159 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004529AM25
RA File Number	07AX04001353 AM25
Licence No and Date	0711012952/04/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1 & TEC-3) dated 22.12.2024, as under:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on **16th May 2024**. Following are the recommendations for ratification of licenses:

Sl.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT

		STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL		ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.					

Case No.	160 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004532AM25
RA File Number	07AX04001378 AM25
Licence No and Date	0711012955/04/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance sheet for weight of export in comparison to import wt and wastage claimed The case stands deferred.	

Case No.	161 / NC/2/MEET/Dec/202425/15
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Case Status	Case Deferred
Party Name	KDDL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004552AM25
RA File Number	07AX04001394 AM25
Licence No and Date	0711012960/04/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004573AM25
RA File Number	08AX04001442 AM25
Licence No and Date	0811013419/05/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Dec/202425/15				
Case Status	Case Approved				
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024				
HQ File Number	HQRNORM APPLY 00004575AM25				
RA File Number	02AX04000565 AM25				
Licence No and Date	0211007731/05/12/2024				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:					
<table><tr><th>Sl No</th><th>Export Item</th><th>QUANTITY</th><th>ITEM OF Quantity TO IMPORT BE</th></tr></table>		Sl No	Export Item	QUANTITY	ITEM OF Quantity TO IMPORT BE
Sl No	Export Item	QUANTITY	ITEM OF Quantity TO IMPORT BE		

ALLOWED

				WASTAGE
				@2% ON THE
				NET
				/ CONTENT OF
				LEAD IN THE
				EXPORT
				PRODUCT

1 ANTIMONIAL
LEAD ALLOY 500.00 MT
5% TO 10%

REMELTED
LEAD
INGOT
BLOCK

NOTE:

- I. The content of Antimony will be in the range of 5-10% in the Antimonial Lead Alloy.
- II. The company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier of the lead content in the item of import and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	164 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004576AM25
RA File Number	02AX04000566 AM25
Licence No and Date	0211007732/05/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD	2263.7.00 MTS	BATTERY SCRAP ISRI CODE RAINS	Wastage @6% on the net content of lead in the export item.

NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. Battery Scrap IISRI Code RINK is nothing but Lead Battery Scrap with acid while importing and Battery Scrap Rains without acid. The percentage of lead present in RINK is 45-47% Pb and in Rains around 50-55%
- III. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	165 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004580AM25
RA File Number	04AX04000827 AM25
Licence No and Date	0411008666/06/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Copper Scrap as per ISRI Code Berry, Birch, Barely, Clove, Cobra and Cocoa (Avg Copper Content 95% to 99.80%)	254889.29 kgs	Copper Scrap Drove (Avg Copper Content 25%)	Wastage @0.7% on the net content of copper in the export product.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized Laboratory/Supplier of the copper content in the item of import and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	166 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004596AM25
RA File Number	02AX04000567 AM25
Licence No and Date	0211007740/06/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD	4326.78 MTS	BATTERY SCRAP ISRI CODE RAINS	Wastage @6% on the net content of lead in the export item.

NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. Battery Scrap IISRI Code RINK is nothing but Lead Battery Scrap with acid while importing and Battery Scrap Rains without acid. The percentage of lead present in RINK is 45-47% Pb and in Rains around 50-55%
- III. The company has to produce a Certificate of Analysis (COA) and Consent to Operate from MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	167 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004597AM25
RA File Number	03AX04004079 AM25

Licence No and Date	0311039409/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	AMPHENOL OMNICONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004601AM25
RA File Number	04AX04000828 AM25
Licence No and Date	0411008674/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	AMPHENOL OMNICONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004603AM25
RA File Number	04AX04000829 AM25
Licence No and Date	0411008676/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	SKIPPER LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004606AM25
RA File Number	02AX04000568 AM25
Licence No and Date	0211007741/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	MAURIA UDYOG LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004614AM25
RA File Number	05AX04002969 AM25
Licence No and Date	0511029472/09/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ANDRITZ HYDRO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004616AM25
RA File Number	56AX04000381 AM25
Licence No and Date	5611003464/09/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004618AM25
RA File Number	07AX04001431 AM25
Licence No and Date	0711013013/09/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance sheet for weight of export in comparison to import wt and wastage claimed The case stands deferred.	

Case No.	174 / NC/2/MEET/Dec/202425/15										
Case Status	Case Approved										
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024										
HQ File Number	HQRNORM APPLY 00004624AM25										
RA File Number	05AX04002657 AM25										
Licence No and Date	0511029492/09/12/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.12.2024, as under:											
<table><tr><th>Sl No</th><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Wastage to be allowed</th></tr><tr><td>1</td><td>PURE LEAD INGOT 99.97%</td><td>547.334 MTS</td><td>LEAD SCRAP ISRI CODE RAILS</td><td>WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td></tr></table>		Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed	1	PURE LEAD INGOT 99.97%	547.334 MTS	LEAD SCRAP ISRI CODE RAILS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed							
1	PURE LEAD INGOT 99.97%	547.334 MTS	LEAD SCRAP ISRI CODE RAILS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT							
NOTE: The Company has to produce a Certificate of Analysis (COA) and Consent to Operate from											

MoEF &CC/CPCB/SPCB to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	175 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004657AM25
RA File Number	04AX04000861 AM25
Licence No and Date	0411008689/10/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance sheet for weight of export in comparison to import wt and wastage claimed The case stands deferred.	

Case No.	176 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004658AM25
RA File Number	04AX04000855 AM25
Licence No and Date	0411008690/10/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Dec/202425/15
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Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004673AM25
RA File Number	05AX04003004 AM25
Licence No and Date	0511029553/10/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Dec/202425/15
Case Status	Case Approved
Party Name	TRANSFIX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004681AM25
RA File Number	31AX04000313 AM25
Licence No and Date	3111004176/11/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 19.12.2024, as under:	
Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	179 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004686AM25
RA File Number	31AX04000321 AM25
Licence No and	3111004179/11/12/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004699AM25
RA File Number	03AX04004617 AM25
Licence No and Date	0311039544/12/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004706AM25
RA File Number	08AX04001532 AM25
Licence No and Date	0811013474/12/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024

HQ File Number	HQRNORM APPLY 00004708AM25
RA File Number	13AX04000283 AM25
Licence No and Date	1311003536/12/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	TASHE POWER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004709AM25
RA File Number	13AX04000288 AM25
Licence No and Date	1311003537/12/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Dec/202425/15						
Case Status	Case Deferred						
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED						
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024						
HQ File Number	HQRNORM APPLY 00004711AM25						
RA File Number	05AX04002703 AM25						
Licence No and Date	0511029599/12/12/2024						
Norms Committee Decision:							
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:							
I. For Raw Materials:							
S.No. of Import	Item description	Parts to be manufactured		Import quantity required as gross input	Net content of import item in export product	% wastage on net content basis	Manufacturing processes involved

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b) GST invoice of waste disposal of various raw materials.

1. For components:

a. The import quantities of components are not in the multiples of quantity of export product and hence clarification thereof with model-wise requirement details.

b. The spares requirement of components, if any, included in the import quantity may be separately indicated.

c. Complete description/specification of item at S.No.72 (Cloth) and its end use, justifying it as component.

The case stands deferred.

Case No.	185 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	MM2MM PRODUCTS
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004719AM25
RA File Number	03AX04004341 AM25
Licence No and Date	0311039555/12/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004722AM25

RA File Number	04AX04000867 AM25
Licence No and Date	0411008707/12/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance sheet for weight of export in comparison to import wt and wastage claimed. The case stands deferred.	

Case No.	187 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004724AM25
RA File Number	52AX04000286 AM25
Licence No and Date	5211011043/12/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004749AM25
RA File Number	04AX04000864 AM25
Licence No and Date	0411008710/13/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

I. Material balance sheet for weight of export in comparison to import weight and wastage claimed.

The case stands deferred.

Case No.	189 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004750AM25
RA File Number	04AX04000865 AM25
Licence No and Date	0411008711/13/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Material balance sheet for weight of export in comparison to import wt and wastage claimed.	
The case stands deferred.	

Case No.	190 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004751AM25
RA File Number	04AX04000868 AM25
Licence No and Date	0411008712/13/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Dec/202425/15
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Dec/ 202425/ 15 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004768AM25
RA File Number	04AX04000871 AM25
Licence No and Date	0411008717/13/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance sheet for weight of export in comparison to import wt and wastage claimed. The case stands deferred.	

Offline case:

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Case History
M-1	M/S. BHARAT WIRE ROPES LIMITED	HQ FILE .NO. 03AX04002426AM24 dated 13.08.2024	The firm had applied for Advance Authorization on No Norms -Repeat Basis (File No.03AX04002426AM24 dated 13.08.2024 which was not issued by the DGFT RA Mumbai by stating that; <i>AA is claimed on repeat basis, all the details should be strictly as per repeat approved norms.</i> The firm has responded the DL by submitting that their manufactured product is falling under HS Code 73121020 - Galvanized Non-alloy/ Alloy Steel Wire Ropes (All type of cores) which can be produced by using the Steel Wire Rods which are falling either under HS Code 72279090 (Alloy Steel) Steel Wire Rod or HS Code72139190 (Non Alloy Steel) Steel Wire Rod with the nomenclatures used by the supplier irrespective of grade or size. However DGFT RA Mumbai has not accepted the firm's submission and suggested to make application under option No Norms – Self Declaration Basis which the firm had tried to make new application for grant of Advance Authorization. While making new application DGFT's online system did not allow the firm by stating <i>Norms are already fixed for the mentioned HS Code, check the same via regulatory updates>> master Dataset >>Adhoc Norms and apply under No Norms Repeat Basis.</i>
TA Recommendation:			

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 23.12.2024, as under:

SL No	ITEM OF EXPORT	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	GALVANIZED NON-ALLOY HIGH CARBON STEEL WIRE ROPES (ALL KINDS OF CORES) QTY: 29412.00 KGS	HOT ROLLED NON-ALLOY HIGH CARBON STEEL WIRE ROD GRADE: SWRH 82B, SIZE 5.5 MM.	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD IN THE EXPORT PRODUCT.
		ZINC	4% OF STEEL WEIGHT TO BE GALVANIZED.

NOTE: THE GRADE OF IMPORTED HOT ROLLED NON-ALLOY HIGH CARBON STEEL WIRE RODS SHOULD BE MATCHED WITH THE GRADE OF NON-ALLOY HIGH CARBON STEEL WIRE GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Sl. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History
M-2	M/s LM WIND POWER BLADES(INDIA) PRIVATE LIMITED 3410044297Dt. 02-07-2018	<u>01/81/050/00453/AM19</u> <u>RA F.NO.</u> 34/24/040/00117/ AM19	Reference: NC/2/MEET/Apr/202223/1 Dt. 18.04.22 This Case was rejected due to non-submission of documents. Party Name LM WIND POWER BLADES (INDIA) PRIVATE LIMITED Meeting Number and Date NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022 HQ File Number: 018105000453AM19 RA File Number: 342404000117 AM19

			License No and Date: 3410044297/02/07/2018 Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter had been issued to the applicant on 13.01.2021 and subsequent reminders dated 28.01.2022& 12.02.2022 for providing certain information on DGFT Portal. However, no reply has been received. Therefore, the Committee decided to reject the case. The case had been referred to Consultant (Tec-I) for examination and comments.
TA Recommendation:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 23.12.2024, as under: This case is for review since as per applicant they could not submit the details due to technical glitch in BO Portal. On the basis of calculation sheet, drawings and material balance submitted by the firm the AA may be ratified as under. Export Item FRP ROTAR BLADE LM 47.6 P5: 06 NOS Net weight per BLADE 8,714.0 Kg +/- 3 % Import item:			
SL. NO	SL.NO OF ADV.AUTH.	QUANTITY	
1	48,59,60-62,65	Components, allowed as per G.N.4	
2.	45,46,63,64,68	Consumables Qty as applied for Value altogether restricted to 1.0 % of FOB	

		Value
3.	Rest of the items	As applied for
RA concerned may take suitable consequential action accordingly.		
M-3	M/s LM WIND POWER BLADES(INDIA) PRIVATE LIMITED 3410043923 27/02/2018	Case No. 39 / NC/2/MEET/Feb/202122/10 This Case was Rejected due to non submission of documents. Party Name: LM WIND POWER BLADES (INDIA) PRIVATE LIMITED Meeting Number and Date: NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022 HQ File Number: 018105000281AM19 RA File Number: 342404000350 AM18 License No and Date: 3410043923/27/02/2018 Norms Committee: Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.07.2021 followed by a reminder dated 31.07.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 17.12.2021. However, no reply had been received. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara. The case had been referred to Consultant (Tec-I) for examination and comments.

TA Recommendation:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 23.12.2024, as under:

This case is for review since as per applicant they could not submit the details due to technical glitch in BO Portal.

On the basis of calculation sheet, drawings and material balance submitted by the firm the AA may be ratified as under.

Export Item :

1.FRP ROTAR BLADE LM 56.9 P5 93 NOS

Net weight per BLADE 10,864.0 Kg +/- 3 %

2. FRP ROTAR BLADE LM 47.6 P2 54 NOS

Net weight per BLADE 8,428.0 Kg +/- 3 %

Import item:

SL. NO	SL.NO ADV.AUTH.	OF	QUANTITY
1	62-64,68-73,78,92-95		Components, allowed as per G.N.4
2.	74-76		Consumables Qty as applied for Value altogether restricted to 1.5 % of FOB Value
3.	Rest of the items		As applied for

RA concerned may take suitable consequential action accordingly.